

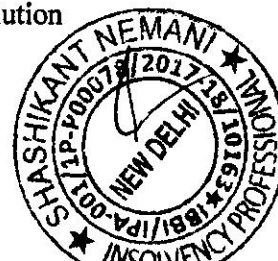
FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [ARYAVIR BUILDCON PRIVATE LIMITED]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ARYAVIR BUILDCON PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	27/05/2005
3.	Authority under which corporate debtor is incorporated / registered	RoC- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2005PTC136781
5.	Address of the registered office and principal office (if any) of corporate debtor	OLD NO.-25, NEW-33, G/F JMD KOHINOOR GALLERIA MASJID MOTH, G.K-II, New Delhi South Delhi DL 110048 IN
6.	Insolvency commencement date in respect of corporate debtor	17.12.2020 (Receipt of Order on 23.12.2020)
7.	Estimated date of closure of insolvency resolution process	14.06.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Shashi Kant Nemani IBBI/IPA-001/IP- P00078/2017- 18/10163
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1517, Devika Towers, 6, Nehru Place, New Delhi-110019 nemani61@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	1517, Devika Towers, 6, Nehru Place, New Delhi-110019 adpl.cirp@gmail.com
11.	Last date for submission of claims	31.12.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms available at:	https://www.ibbi.gov.in/home/downloads
	(b) Details of authorized representatives are available at:	NA

Notice is hereby given that the National Company Law Tribunal, Division Bench, New Delhi Court-III has ordered the commencement of a Corporate Insolvency Resolution Process of the Aryavir Buildcon Private Limited on 17th December, 2020 (Receipt of Order on 23rd December, 2020) (Inadvertently mentioned as Arvavir Buildcon Private Limited in the order).

The creditors of Aryavir Buildcon Private Limited, are hereby called upon to submit their claims with proof on or before 31st December, 2020 to the Interim Resolution Professional(IRP) at the address mentioned against entry No. 10.

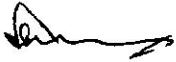


The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Claim by Operational Creditors Except Workmen and Employees	Form B
Claim by Financial Creditors	Form C
Claim by Financial Creditors in a Class	Form CA
Claim by a Workman or an Employee	Form D
Claim by Authorized Representative of Workmen and Employees	Form E

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. (NA)

Submission of false or misleading proofs of claim shall attract penalties.


Shashi Kant Nemani
(Interim Resolution Professional)
IBBI/IPA-001/IP-P00078/2017-18/10163
Date: 25.12.2020
Place: Delhi

